

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 25 of 2018

IN THE MATTER OF:

Gaurav Vinod Goel

...Appellant

Vs.

Inox Air Products Pvt. Ltd.

...Respondent

**Present: For Appellant: - Mr. Nikhil Nayyar, Mr. Darshan Mehta
and Mr. Divyanshu Rai, Advocates.**

**For Respondent:- Mr. Sahil Narang and Mr. Rajat Jariwal,
Advocates.**

O R D E R

07.02.2018- Learned counsel appearing on behalf of the Appellant submits that the Hon'ble Supreme Court has already accepted the settlement reached between the parties. For the said reason, he has been instructed by the Appellant to withdraw the appeal. In view of the stand taken by the learned counsel for the Appellant, we allow the prayer and disposed of the appeal as withdrawn.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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